

beg to lay on the Table a copy of the Financial Agreement between the Government of India and the Government of the United Kingdom signed in New Delhi on the 20th July 1953. [Placed in Library. See No. IV.A. 1(21).]

#### REPORT OF THE REHABILITATION FINANCE ADMINISTRATION

THE DEPUTY MINISTER FOR FINANCE (SHRI A. C. GUHA): Sir, I beg to lay on the Table a copy of each of the following papers under sub-section (2) of section 18 of the Rehabilitation Finance Administration Act, 1948:—

- (i) Report of the Rehabilitation Finance Administration for the half-year ended the 31st December, 1952.
- (ii) Analysis of charges for the year ended the 31st December, 1952.
- (iii) Statement of loans called up during the year 1952.
- (iv) Statement of overdue instalments for the period ended the 31st December, 1952. [Placed in Library. See No. IV.O.4(35) for (i) to (iv).]

#### MINISTRY OF FINANCE (REVENUE DIVISION) NOTIFICATIONS

SHRI A. C. GUHA: Sir, I beg to lay on the Table a copy of each of the following Notifications under section 38 of the Central Excises and Salt Act, 1944:—

- (i) Ministry of Finance (Revenue Division) Notification No. 15, Central Excises, dated the 9th June, 1953.
- (ii) Ministry of Finance (Revenue Division) Notification No. 17, Central Excises, dated the 29th July, 1953.

(iii) Ministry of Finance (Revenue Division) Notification No. 18, Central Excises, dated the 29th July, 1953.

(iv) Ministry of Finance (Revenue Division) Notification No. 19, Central Excises, dated the 8th August, 1953. [Placed in Library. See No. S-104(53) for (i) to (iv).]

#### REPORT OF THE COMMISSIONER FOR SCHEDULED CASTES AND SCHEDULED TRIBES, 1952.

THE DEPUTY MINISTER FOR HOME AFFAIRS (SHRI B. N. DATAR): Sir, I beg to lay on the Table a copy of the Report of the Commissioner for Scheduled Castes and Scheduled Tribes for the year 1952, under clause (2) of article 338 of the Constitution. [Placed in Library. See No. IV.A. 4 (1).]

#### RULE RE SUMPTUARY ALLOWANCE TO MINISTER FOR DEFENCE ORGANISATION.

SHRI B. N. DATAR: Sir, I beg to lay on the Table a copy of the rule regarding the grant of a sumptuary allowance to the Minister for Defence Organisation, under sub-section (2) of section 11 of the Salaries and allowances of Ministers Act, 1952. [Placed in Library. See No. S-88/53.]

#### MINISTRY OF STATES RESOLUTION

SHRI B. N. DATAR: Sir, I beg to lay on the Table a copy of the Ministry of States Resolution No. 66-SF/53, dated the 28th April, 1953. [Placed in Library. See No. S-113/53.]

PROF. G. RANGA (Madras): Who is the Minister for Defence?

AN HON. MEMBER: Minister for Defence Organisation.

MR. CHAIRMAN: He wants to know who is the Minister for Defence Organisation?

SHRI B. N. DATAR: Mr. Mahavir Tyagi.